## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 676

TO BE ANSWERED ON THE 19<sup>TH</sup> DECEMBER, 2017/ AGRAHAYANA 28, 1939 (SAKA)

#### LONG TERM PLAN FOR ROHINGYA REFUGEES

676. SHRI SATAV RAJEEV:

**SHRI A.P. JITHENDER REDDY:** 

SHRI KALIKESH N. SINGH DEO:

**SHRI HARIOM SINGH RATHORE:** 

SHRI ASHWINI KUMAR:

**SHRI ALOK SANJAR:** 

SHRI M. RAJA MOHAN REDDY:

**SHRI ANTO ANTONY:** 

### Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Rohingya Refugees identified and deported till date along with the reasons for lapses which led to their large scale illegal immigration in the country;
- (b) the measures taken to ensure the human rights of detained immigrants;
- (c) whether any assistance, financial or otherwise is being provided to the Rohingya Refugees and if so, the details thereof;
- (d) whether the Government proposes to establish a framework or commission to look into the issue of protection and regulation of asylum seeker/ refugees in the country; and
- (e) if so, the details thereof along with the long term plan of the Government to deal with the Rohingya Refugees issue?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a): The entry of illegal migrants is clandestine and surreptitious and therefore accurate figures are not available on the number of such illegal migrants. As per

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an estimate, the figure could be around 40000. However, no Rohingya migrant has been deported so far.

- (b): Though India is not a signatory to the 1951 United Nations Convention on the Status of Refugees and the 1967 Protocol thereon, India's track record in dealing with or providing protection to refugees has been internationally acclaimed.
- (c): No, Madam.
- (d) & (e): No Madam. There is no legislation to deal with refugees and asylum seekers in India.

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